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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2476/94

New Delhi this the 1st day of February 1995.

Hon'ble Mr. S. R. Adige, Member (A)

S.R. GUPTA
S/o Late Shri Shanti Prasad
Senior Audit Officer
D/O A. G. Audit
New Delhi
(In person)

...Applicant

Versus

Kanwar Manjeet Singh
principal Director of
Audit (EA)
A.G.C.R. Building
New Delhi.

...Respondent

(By Advocate: Mr. M.K.Gupta)

JUDGEMENT (Oral)

Hon'ble Mr. S.R. Adige, Member (A)

The facts of this case lie within a narrow ambit. The applicant had filed this OA, being aggrieved by the fact that the respondents had not granted him daily allowances for his official enforced halt at Hongkong on 4.2.1994 and 5.2.1994 at the rate of US \$ 75 per day and also for not clearing his local TA bills for the period 9.2.1994 to 19.2.1994.

2. I heard the applicant Shri S.R. Gupta in person as well as the respondents' counsel Shri M.K. Gupta and also perused the materials on record including reply filed by the respondents. It appears that by office order dated 12.1.1995, DA has since been sanctioned to the applicant as well as his colleagues by extending the total period of absence from 41 days to 42 days. The applicant had also some apprehensions that a sum of Rs. 9,000/- was likely to be recovered from him, but the respondents have filed an affidavit which is taken on record, denying any such recovery from the applicant and under the circumstance this apprehension of the applicant appears to be misplaced.

3. In so far as the applicant's TA bill for local journey is concerned, it appears that the respondents had found certain defects in the TA bill preferred by the applicant and had called upon him to correct the same which the applicant has done and has handed back his TA bill to the respondents. Shri M.K. Gupta for respondents, upon instructions from Departmental Representative Shri J.P. Mathur who is present in the court, stated that a final decision on the applicant's TA bill will be taken within one week positively.

4. The applicant Shri S.R. Gupta has also pressed for reimbursement of Rs. 2500 on account of expenditure he has incurred in filing this DA. While it is nobody's case that government servants should be unnecessarily harassed and compelled to file applications in this Tribunal for no fault of their own, it must also be remembered that clearance of TA bills etc. particularly those involving foreign tours which involve large sums of money, requires very careful scrutiny to ensure that no error or irregularities are allowed to be committed. The respondents state that the question whether the applicant and his colleagues had in fact made enforced halt in Hongkong required scrutiny

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and upon satisfying that the enforced halt was necessary, the respondents did not delay the matter further, and immediately upon receiving necessary clarifications, issued an order dated 12.1.1995 sanctioning the entire period of absence for the purpose of DA. Under the circumstances, there is no case for reimbursing the applicant the cost of filing the DA.

5. As the main prayer made in the DA appears to have been satisfied by the respondents, this DA ^{is} disposed of, with the observation that the respondents should take immediate action upon the TA bill for local journey preferred by the applicant and take a final decision in the matter within one week from today.

No costs.

Antony
(S.R. ADIGE)
MEMBER (A)

aa.